

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 4915 of 2016

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

08/05.04.2021 The case is taken up through Video Conferencing.

When the present writ petition is called out, it is informed that Mr. P. S. A. S. Pati, Advocate, was earlier appearing on behalf of the petitioner, but he is presently representing the State of Jharkhand as G.A-II. Hence, the matter may be adjourned so as to enable the petitioner to engage another counsel.

In view of the said prayer, put up this case after three weeks under appropriate heading.

Satish/-

(RAJESH SHANKAR, J)